

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.8/SM/2015

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.S.Bakshi, Member**

Date of Order : 31.7.2015

In the matter of

Non-compliance of Regulation 5.2(o) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.

And

In the matter of

1. Chairman-cum-Managing Director
Haryana Vidyut Prasaran Nigam Limited,
Shakti Bhawan, Sector-6,
Dist- Ambala, Panchkula, Haryana- 134109.
2. Chairman-cum-Managing Director
Punjab State Transmission Corporation Ltd.
PSEB Head office, the Mall , Patiala- 147001
3. Chairman-cum-Managing Director
Rajasthan Rajya Vidyut Prasaran Nigam Ltd,
Vidyut Bhavan ,Jaipur- 302005
4. Chairman-cum-Managing Director
Uttar Pradesh Power Transmission Corporation Limited,
Shakti Bhawan, 14 Ashok Marg,
Lucknow- 226007
5. Chairman
Bhakra Beas Management Board
Sector 19 B, Madhya Marg,
Chandigarh-160 019

..Respondents



1. Chairman-cum-Managing Director
Power Grid Corporation of India Limited
Saudamini, Plot No.- 2,
Sector-29, Gurgaon- 1221001, Haryana
2. The Member Secretary,
Northern Regional Power Committee,
18-A, Shaheed Jeet Singh Sansawal Marg,
Katwaria Sarai, New Delhi-110016
3. The General Manager,
Northern Regional Load Despatch Centre,
18-A, Shaheed Jeet Singh Sansawal Marg,
Katwaria Sarai, New Delhi-110016.
4. National Load Despatch Centre (NLDC)
B-9, Qutab Institutional Area,
Katwaria Sarai,
New Delhi -110016

Proforma Respondents

ORDER

Regulation 5.2(o) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (Grid Code) as amended from time to time provides as under:

“(o) All users, STU/SLDC, CTU/RLDC and NLDC, shall also facilitate identification, installation and commissioning of System Protection Schemes (SPS) (including inter-tripping and run-back) in the power system to operate the transmission system closer to their limits and to protect against situations such as voltage collapse and cascade tripping, tripping of important corridors/flow-gates etc.. Such schemes would be finalized by the concerned RPC forum, and shall always be kept in service. If any SPS is to be taken out of service, permission of RLDC shall be obtained indicating reason and duration of anticipated outage from service.”

2. As per the above provisions of Grid Code, all users, STU/SLDC, CTU/RLDC and NLDC, are required to facilitate identification, installation and commissioning of System

Protection Schemes (SPS) (including inter-tripping and run-back) in the power system to operate the transmission system closer to their limits.

3. Member Secretary, Northern Regional Power Committee (NRPC), vide his letter dated 24.6.2015, has reported that as per the above provisions of Grid Code various SPS schemes have been finalized and have been implemented in Northern Region. Member Secretary, NRPC has submitted that SPS is also important to take care of contingency of 765 kV Gwalior-Agra D/C transmission line implemented by Power Grid Corporation of India Ltd. NRPC has submitted that from the experience of the twin grid disturbances took place in the month of July 2012, it is evident that correct operation of SPS for 765 kV Gwalior-Agra D/C transmission line is critical for safety and security of the grid. In order to ascertain the functionality of the SPS, mock testings of the scheme were conducted on 18.6.2013, 3.4.2014 and 24.12.2014 and the deficiencies observed during mock testing were communicated to concerned utilities. NRPC has submitted that issue of mock testing of the SPS for 765 kV Gwalior-Agra D/C transmission line was discussed in 30th meeting TCC and 34th NRPC meeting held on 19.3.2015 and 20.3.2015 respectively. In the said meetings it was agreed that after rectification of defects, mock testing of 765 kV Gwalior-Agra D/C transmission line would be again conducted in the month of April 2015. Accordingly, on 30.4.2015 mock testing was conducted with prior intimation to the concerned utilities and the following major deficiencies were observed:

- (a) Feeders identified for the scheme were not radial in the States of Haryana, Punjab and Uttar Pradesh;

- (b) The actual load relief was very less as compared to load relief envisaged in the scheme in the States of Haryana, Punjab, Uttar Pradesh, Rajasthan and Bhakra Beas Management Board; and
- (c) Abrupt increment in the counter during simulation of condition five (in case of Power Grid Corporation of India Ltd.).

4. In view of the above, the respondents are directed to show cause, latest by 7.8.2015, as to why action under Section 142 of the Electricity Act, 2003 should not be initiated against them for non-compliance with the provisions of the Regulation 5.2 (o) of the Grid Code.

5. National Load Despatch Centre and Northern Regional Load Despatch Centre are directed to file their responses by 20.8.2015. We direct National Load Despatch Centre to submit status of generation back down in Western Region while conducting mock exercise.

6. The petition shall be listed for hearing on 3.9.2015.

7. Officer-in-charge of NRLDC, NLDC and Member Secretary, NRPC or their representatives shall assist the Commission in the proceedings.

Sd/-
(A.S.Bakshi)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson